

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No.9907/2023

(Arising out of impugned final judgment and order dated 06-08-2018 in CRA No. 2854/2010 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

RAKESH & ORS.

Respondent(s)

(IA No. 85568/2023 - EXEMPTION FROM FILING O.T.)

Date : 05-12-2023 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Ms. Sakshi Kakkar, AOR
Ms. Divya Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

On 10.10.2023, this Court ordered to issue bailable warrants against the respondents for their production before this Court on 05.12.2023. Office Report would reveal the compliance of the order so passed. In other words, the bailable warrants issued against the respondents were executed. However, neither the respondents nor any one on their behalf entered appearance. In the said circumstances, issue non-bailable warrants, to be executed by the Superintendent of Police, Shahjahanpur, Uttar Pradesh so as to produce the respondents before this Court on 30.01.2024.

List on 30.01.2024.

(VIJAY KUMAR)
COURT MASTER (SH)

(MATHEW ABRAHAM)
COURT MASTER (NSH)